डाक्टर के० एल० श्रीमाली: आपको स्टेटमेंट मिल जाना चाहिये। अगर आप इजाजत दें तो मैं पढ़ सकता हूं किन्तु फैहरिस्त बहुत लम्बी है श्रौर समय बहुत लग जायेगा।

श्री कृष्णकांत व्यास : अट्ठारह दरक्वास्त में से कित ों को सहायता दी गई ?

डाक्टर के॰ एल० श्रीमाली : दर-स्वास्तें तो बहुत आई थी किन्तु अट्ठारह ही को सहायता दी गई। It is a long list, Sir, of about eighteen institutions.

MR. CHAIRMAN: Yes, I have seen that

श्री कृष्णकांत व्यास : जिन संस्थाम्रों को सहायता नहीं दी गई, इसका कारण क्या है ?

डाक्टर कें एल श्रीमाली: में उन सभी कारणों को बता सकता हूं लेकिन उन सभी कारणों की ब्याख्या करना संस्थाश्रों के हित में नही है।

श्री कन्हैयालाल डी० वैद्य : क्या मंत्री महोदय यह बतलाने की कृपा करेगे कि जिन संस्थात्रों को सहायता दी गई है, वह किन सिफारिशों पर दी गई है ?

डाक्टर कें एल श्रीमाली: जिन संस्थाओं को सहायता दी जाती है उनकी जांच की जाती है, रिपोर्ट मंगाई जाती है और राज्यों से भी पूछा जाता है।

श्री कन्हें यालाल डो॰ वंद्य: क्या मध्य भारत में सोशल वेलफेयर बोर्ड की ईको शाखा कायम की गई है? डाक्टर के० एल० श्रीमाली: इस तरह की शाखायें सब जगह कायम की जा रही है।

श्री कन्हैंयालाल डी० वैद्य : क्या मध्य भारत में कायम हो चुकी है ?

डाक्टर के एल श्रीमाली : मध्य भारत के बारे में में मूचना नहीं दे सकता हूं किन्तु कई जगह कायम की गई हैं।

श्री कन्हँ यालाल डी० वैद्य: यह जो सहायता दी गई है क्या बोर्ड के अभाव मे व्यक्तिगत सिफारिश पर दी गई है।

डाक्टर के० एल० श्रीमाली: इत संस्थाग्रों की पूरी जाच पड़ताल की गई थी ग्रौर उसके बाद ही सहायता दी गई है।

### OPIUM SMUGGLERS

†\*448. Shri KRISHNAKANT VYAS: Will the Minister for Finance be pleased to state the number of persons arrested duing the year 1953-54 for smuggling opium and the action taken against them?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) statement giving the available information is laid on the Table of the House.

†Original notice in Hindi as below:

### गैरकानूनी तौर से अफीम ले जाने वाले

\*४४८: श्री कृष्णकान्त व्यास : क्या बित्त मत्री यह बताने की कृपा करेगे कि १९५३-५४ में ग़ैरकानूनी तौर पर अफोम ले जाने वाले कितने लोग पकड़े गये और उनके विरुद्ध क्या कार्यवाही की गई !

# Oral Answers Statement

#### Year 1953-54

No. of persons arrested. .... 8630

No. of persons convicted. .... 5143

No. of persons acquitted. .... 1114

## STRIKE IN THE HARNESS AND SADDLERY FARTORY, KANPUR

\*449. SHRI S. N. MAZUMDAR: Will the Minister for Defence be pleased to state:

- (a) whether any strike recently took place in the Harness and Saddlery Factory at Kanpur;
- (b) if so, what were the causes which led to the strike; and
- (c) whether any effort at conciliation was made by Government; and if so, with what result?

THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) There was only a partial strike in the factory.

- (b) Some workers went on strike at 1 p.m. on 23rd August 1954 on the question of fixation of piece-work rate for the manufacture of camouflage nets, which was finally fixed at Rs. 10 per net.
- (c) Yes. The Regional Labour Commissioner suggested that the manufacturing operation should time-studied again. The factory management agreed to this proposal, but the Harness and Saddlery Factory Employees Union agreed only on the condition that the old rate of Rs. 17/8 was allowed to continue up to the 1st September 1954. This condition was not accepted by the management. The Regional Labour Commissioner recommended to the Union the acceptance of the original proposal, but the Union did not agree. The strike was, however, called off on the 13th September 1954.

SHRI S. N. MAZUMDAR: Is it not a fact that the piece-work rate of

Rs. 17/8 was fixed after the examination of the recommendation of the 'Kalyanwala Committee?

SHRI SATISH CHANDRA: Sir, this was a new item which was taken up for production recently in March last. An ad hoc provisional rate was fixed. The Kalyanwala Committee did not specifically recommend work rates for different kinds work. A certain rate was fixed hv the factory pending a time-study the manufacturing process. Ιt increased to Rs. 17/8 according to certain calculations recommended in the Kalyanwala Committee Report. But it was understood that a proper scientific time-study would be undertaken to fix the correct rate.

SHRI S. N. MAZUMDAR: May I know, Sir, whether before the rate was reduced, the employees were consulted or were their representatives consulted?

SHRI SATISH CHANDRA: Time-study was undertaken, Sir, with the full knowledge of the employees. It was known that proper rate fixation will be done by time-study.

SHRI S. N. MAZUMDAR: Sir, it is not a question of their knowledge. The question is whether the employees' representatives were duly consulted according to the Industrial Employment Rules.

Shri Satish Chandra: Sir, all time-studies are undertaken with the full knowledge of workers concerned after notifying to them that it is being done.

Shri S. N. MAZUMDAR: Is it a fact that when this came to their knowledge, the workers objected to it?

SHRI SATISH CHANDRA: Sir, actually, three or four workers engaged on manufacturing these camouflage nets were selected and every operation performed by them was studied over a number of days, over eight